

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Application No:257/2020

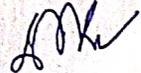
IN THE MATTER OF

The Tribunal on its own motion-SUO MOTU Based on
The news Item in the New Indian Newspaper, Dated
27-11-2020, "ACooum in the making in Karur?".
"Callousness of officials."

.... Applicant

-Vs-

1. The Chief Secretary to Govt of Tamil Nadu
Govt. Secretariat, Fort St George,
Chennai,
Tamil Nadu- 600009.
2. The Principal Secretary to Government,
Public Works Department,
Govt. Secretariat,
Fort St. George Chennai,
Tamil Nadu – 600009.
3. Principal Secretary to Government Health
and Family Welfare Department Secretariat,
Fort St. George,
Chennai - 600 009.
4. The Secretary to Govt. of Tamil Nadu,
Department of Environment & Forests,
Govt. Secretariat,
Fort St. George Chennai,
Tamil Nadu – 600009
5. Additional Chief Secretary to Govt. of Tamil Nadu,
Municipal Administration and Water Supply Department,
Govt. Secretariat, Fort St. George Chennai,
Tamil Nadu - 600009
6. The Chairman,
Tamil Nadu Pollution Control Board,
No.76, Anna Salai,
Guindy, Chennai,
Tamil Nadu – 600032
7. The District Collector,
Karur District,
SH-874, First Floor Collector Office,
Karur, Tamil Nadu - 639 007.


**Commissioner,
Karur Municipality.**

8. The Municipal Commissioner,
Karur Municipality Azad Road,
Bungalow Street,
Karur, Tamil Nadu - 639 001.

9. The Chief Engineer,
P.W.D., W.R.O.,
Pollachi Region,
Town Hall, Coimbatore - 641 001.

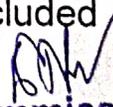
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Respondents

Action taken report of 8th Respondent

On receipt of the orders of the Honourable National Green Tribunal (SZ) at Chennai dated 26.02.2021 in Karur Municipality on 27.02.2021, the following actions were taken.

1. A Consultant by name M/s Eco water Engineering and services, Perundurai was engaged by the Municipality to prepare a detailed project for prevention of sewage water contamination in the Amaravathi river vide this letter office ROC. No. 11380/2016/E5 dated 04.03.2021. The consultant inspected the site On 05.03.2021 and submitted a report on 08.03.2021.
2. As per the report, the municipal drainage water inlet in the river bed at a different places along the Amaravathi river bed. Out of these 9 places, 4 places have underground drainage scheme manhole chambers at distance of about 100m to 150m. Therefore in order to prevent the drainage water from being let in to the river bed, it has been proposed to provide ground level drain water collection tanks with electric motor to pump out the drainage water in to the man hole through pipeline at an estimated cost of Rs.10.00Lakhs.
3. The Executive Engineer, Public Works Department Amaravathi river basin Dharapuram has been addressed to accord permission to carryout the above work vide this office ROC. No. 114380/2016/E5 dated 18.03.2021. Due COVID 19 Pandemic situation the above work could not be carried out.
4. Apart from this, in order to prevent river pollution of the Cauvery river and the Amaravathi river under "Nandanthaivazhi Cauvery Scheme" the Karur municipality area has been included in that


**Commissioner,
Karur Municipality.**

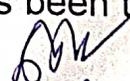
`scheme. A complete rejuvenation of the STP has been proposed at an estimate cost of Rs.7.50 crores.

5. Also proposal for providing decentralized treatment plant to treat the drain water discharge to a capacity of 15 MLD has been included at an estimate cost of Rs.15.00 crores in the same scheme. So that treated water only to be discharged in to the Amaravathi river.
6. The Chief Engineer, water resource organization, Trichy zone has been requested to submit the action taken report in the "NandanthaiVazhi Cauvery scheme" pertaining to Karur municipal area vide Roc. No.11380/2016/E5 dated 31.03.2021. A letter received from the Chief Engineer, water resource organization, Trichy zone on 12.04.2021, Stating that, rejuvenation of STP and to provide decentralized Treatment Plant proposal has been included in phase I, Part II and preparation of detailed project report are under preparation.
7. In order to provide UGSS Scheme in the leftover areas of Karur and InamKarur and Thanthoni and Sanapiratty area a consultant has been appointed namely M/s. N.K. BuildCon consultant Hyderabad to prepare the DPR. For the same, a Draft DPR has been prepared for an infrastructure project to address the issue at an estimated cost of Rs. 332.63 crores and submitted for approval. The Land for providing pumping stations and STP, the Revenue Department has been requested for the allotment of a suitable site.
8. To treat the sewage water in the STP effectively a consultant has been appointed to submit the detailed project report. After getting the reports, the necessary rejuvenation work will be carried out to let out the treated sewage water as per the standards. The gaps, pointed out by the Honorable National Green Tribunal will be rectified during the rejuvenation work of STP. The time for completion of the said Rejuvenation project is Six months and it is expected to be completed by December 2021.

Solid Waste Management :

Reply for gaps observed in Solid Waste Management:

1. All Sanitary Inspectors, Sanitary Supervisors, Animators and sanitary workers involved in maintenance of Micro Compost Centre has been trained on mixing the bulk agent with shredded wet waste.


Commissioner,
Karur Municipality.

2. Rotary screen is established in MCCs to screen the composted and non-composted materials.
3. Suitable instructions given to use partially composted biodegradable materials to use as a bulking agent.
4. Hard surface pad (Concrete floor) will be provided to dry the compost
5. Shed of adequate capacity to store the compost will be provided
6. Suitable instructions to maintain the Stock register of Compost Stock is issued.

Bio-methanation Plant

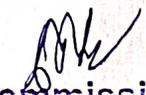
The gaps observed in the bio methanation plant will be rectified. It is proposed to store the gas in the gas holder instead of bladder. This work will be completed by the month of September 2021.

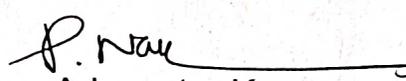
Legacy waste:

Legacy waste of 1,41,731 Cubic Meters has been processed fully and RDF materials are forwarded for co-processing. No further legacy waste is available on the site of the Compost yard at Eastern Side.

The above issues will be rectified and the works will be completed by the time lines indicated against the relevant items.

Solemnly affirmed on this the
24th day of June 2021 and
The deponent herein has
Affixed his signature in my presence


Commissioner,
Karur Municipality,
before me


Advocate, Karur
P. NAGULSAMY, B.A., LL.B.,
ADVOCATE, MS: 932/2001
No: 267, Jawahar Bazaar,
KARUR - 1, Mob: 98432 34855

**BEFORE THE NATIONAL
GREEN TRIBUNAL (SZ)
AT CHENNAI**

O. A. No 257 of 2021

**REPORT FILED BY THE 8TH
RESPONDENTS**

M/s. P. SRINIVAS (828/1994).

N.K. PONRAJ (2263/2009).

R. PURUSHOTHAMAN(253/2011

COUNSEL FOR 8TH RESPONDENT